

श्री अटल बिहारी वाजपेयी : एडजर्नमेंट मोशन भूष करना हमारा राइट है। हम आपके निर्णय से सहमत नहीं हैं। अपना विरोध प्रकट करने के लिए हम सदन के बाहर जाना चाहते हैं।

SHRI INDRAJIT GUPTA : We are also walking out in protest.

Shri Atal Bihari Vajpayee, Shri Indrajit Gupta and some other hon. Members then left the House.

श्री जे० बी० धोते (नागपुर) : अध्यक्ष महोदय, जो स्थगन प्रस्ताव दिया गया है, उसको देने वाला जो माननीय सदस्य है, उसकी राय तो पहले आप इसके बारे में लेते और सरकार क्या कहना चाहती है, उसको तो मुन लेते। उनको बोलने का आपको पहले मौका देना चाहिए था और मौका देने के बाद आपको चाहिए था कि आप अपनी रूखलग दें। हमारे सदन के नियमों में एक नियम स्थगन प्रस्तावों के बारे में भी है। सार्वजनिक हित के मामलों को लेकर स्थगन प्रस्ताव दिये जा सकते हैं। इस स्थगन प्रस्ताव के साथ सारे देश का सवाल जुड़ा हुआ है। ऐसे वक्त में इस पर विचार होना बहुत जरूरी है। अगर आप इसका मौका नहीं देते हैं तो स्थगन प्रस्ताव संबंधी जो नियम है, उसकी जरूरत ही क्या है? इसके बारे में जो रूल है उसकी जरूरत ही क्या है? तब आप उस धारा को निकाल दीजिये। अगर ऐसा नहीं करते हैं तो इस प्रस्ताव को मान्य कीजिये। गम्भीर सवाल के ऊपर जब स्थगन प्रस्ताव दिया जाता है तो वह स्वीकार होना चाहिए। वरना नियम को आप निकाल फेंकिये।

MR. SPEAKER : The member took oath just two hours back and he is admonishing me ! Please sit down. I have not admitted it.

12-47 hrs

PAPERS LAID ON THE TABLE

STATEMENT RE. FIRE IN 29 DOWN BOMBAY HOWRAH EXPRESS

RAIL MANTRI (SHRI HANUMAN-THAIYA) : I beg to lay on the Table a statement regarding fire in 29 Down Bombay Howrah Express between Champa and Baradurh stations on South Eastern Railway on the 5th May, 1971. [Placed in Library. See No. L. T.—147/71.]

WEST BENGAL SECURITY (TRIPURA RE-ENACTING) SECOND AMENDMENT ORDINANCE, 1971, MAINTENANCE OF INTERNAL SECURITY ORDINANCE, 1971, ETC.

SANSADIYA KARYA TATHA NAU-VAHAN AUR PARIWAHAN MANTRI (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under provisions of article 123 (2) (a) of the Constitution :

- (1) The West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971 (No. 4 of 1971) promulgated by the President on the 3rd May, 1971. [Placed in Library. See No. L. T. 148/71.]
- (2) The Maintenance of Internal Security Ordinance, 1971 (No. 5 of 1971) promulgated by the President on the 7th May, 1971. [Placed in Library. See No. L. T.—149/71.]
- (3) The General Insurance (Emergency Provisions) Ordinance, 1971 (No. 6 of 1971) promulgated by the President, on the 13th May, 1971. [Placed in Library. See No. L. T.—150/71.]
- (4) The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Ordinance, 1971 (No. 7 of 1971) promulgated by the President on the 18th May, 1971. [Placed in Library. See No. L. T.—151/71.]
- (5) The Gold (Control) Amendment Ordinance, 1971 (No. 8 of 1971) promul-

[Shri Raj Bahadur]

gated by the President on the 20th May, 1971. [*Placed in Library. See No. L. T.—152/71.*]

- (6) The Delhi Sikh Gurdwaras (Management) Ordinance, 1971 (No. 9 of 1971) promulgated by the President on the 20th May, 1971. [*Placed in Library. See No. L. T.—153/71.*]

PROCLAMATIONS BY PRESIDENT AND
GUJARAT GOVERNOR'S REPORT

GRIH MANTRALAYA MEN RAJYA
MANTRI (SHRI K. C. PANT) : I beg to lay
on the Table :

- (1) A copy of the Proclamation (Hindi and English versions) dated the 3rd April, 1971, issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 23rd March, 1971 in relation to the State of Orissa, published in Notification No. G. S. R. 495 in Gazette of India dated the 3rd April, 1971, under article 356 (3) of the Constitution. [*Placed in Library. See No. L. T.—154/71.*]
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated to 13th May, 1971, issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Gujarat, published in Notification No. G. S. R. 691 in Gazette of India dated the 13th May, 1971, under article 356 (3) of the Constitution. [*Placed in Library. See No. L. T.—155/71.*]
- (ii) A copy of the Order (Hindi and English versions) dated the 13th May, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G. S. R. 692 in Gazette of India dated the 13th May, 1971. [*Placed in Library. See No. L. T.—155/71.*]
- (3) A copy of the Report (Hindi and English versions) of the Governor of Gujarat dated the 12th May, 1971 to

the President. [*Placed in Library. See No. L. T.—156/71.*]

KEROSENE (FIXATION OF CEILING PRICES)
AMENDMENT ORDER

PETROLEUM AUR RASAYAN MANTRI (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G. S. R. 456 in Gazette of India dated the 25th March, 1971, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. L. T.—157/71.*]

REPORTS AND AUDITED ACCOUNTS OF THE
HINDUSTAN AERONAUTICS LTD., THE GOA
SHIPYARD LTD., ETC.

RAKSHA MANTRALAYA (RAKSHA
UTPADAN) MEN RAJYA MANTRI (SHRI
VIDYA CHARAN SHUKLA) : I beg to lay
on the Table a copy each of the following
Reports (Hindi and English versions) under
sub-section (1) of section 619 A of the Com-
panies Act, 1956 :

- (1) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. L. T.—158/71.*]
- (2) Annual Report of the Goa Shipyard Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. L. T.—159/71.*]
- (3) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. L. T.—160/71.*]
- (4) Annual Report of the Bharat Electronics Limited, Bangalore, for the year